GOVERNMENT OF INDIA
MINISTRY OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING
DEPARTMENT OF ANIMAL HUSBANDRY AND DAIRYING
RAJYA SABHA
UNSTARRED QUESTION NO 750

TO BE ANSWERED ON 22ND JULY, 2022

TAIL DOCKING

750 SHRI SHAKTISINH GOHIL:

Will the Minister of Fisheries, Animal Husbandry and Dairying be pleased to state:

(a) whether tail docking is practised in various parts of the country despite its prohibition by the Veterinary Council of India (VCI);

(b) if so, the reasons therefor; and

(c) the action taken by Government to stop such illegal and cruel veterinary practice?

ANSWER

THE MINISTER OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING
(SHRI PARSHOTTAM RUPALA)

(a) No such information is available.

(b) Does not arise

(c) The Veterinary Council of India banned non-therapeutic tail docking and ear-cropping mutilations based on an Advisory issued by the Animal Welfare Board of India in 2011 as it amount to cruelty to animals under the Prevention of Cruelty to Animals Act, 1960. Therefore, performing of these procedures is a punishable offence and violates Section 429 of the Indian Penal Code. The Government of India on advice of Animal Welfare Board of India enacted the Prevention of Cruelty to Animals (Dog breeding and Marketing) Rules, 2017 and Prevention of Cruelty to Animal (Pet Shop) Rules, 2018. As per these Rules, the tail docking is prohibited activities. The implementation of these Rules is with the State Government and the State Government can initiate action against the violators of these Rules.

Further, the State Veterinary Council may take action against those Veterinarians who are practicing the Tail Docking against the laws as per the Veterinary Council of India (Standards Professional Conduct Etiquette and Code of Ethics for Veterinary Practitioners) Regulation 1992.

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